

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 28th March, 1957.

The Lok Sabha met at Eleven of the Clock.

(MR. SPEAKER in the Chair)

QUESTIONS AND ANSWERS

(See Part I)

11.45 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO HIGH COURT JUDGES (PART A STATES) RULES

The Minister in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (3) of Section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the Notification No. 16/3/57—Judl. I(1), dated the 28th February, 1957, making certain amendments to the High Court Judges (Part A States) Rules, 1956. [Placed in library. See No. S-104/57]

AMENDMENTS TO HIGH COURT JUDGES (PART A STATES) TRAVELLING ALLOWANCE RULES

Shri Datar: Sir, I beg to lay on the Table, under sub-section (3) of Section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the Notification No. 16/3/57—Judl. I (ii), dated the 28th February, 1957, making certain amendments to the High Court Judges (Part A States) Travelling Allowance, Rules, 1956. [Placed in Library. See No. S-105/57]

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NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister for Food (Shri M. V. Krishnappa): Sir, I beg to lay on the Table, a copy of each of the following Notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) Notification No. S.R.O. 3447, dated the 20th November, 1954.

(2) Notification No. S.R.O. 271, dated the 21st January, 1957. [Placed in Library. See No. S-106/57]

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): Sir, I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of each of the following Notifications, together with the Explanatory Notes, making certain further amendments to the Indian Aircraft Rules, 1937:—

(1) Notification No. AR/1937(23), dated the 8th January, 1957.

(2) Notification No. AR/1937(27), dated the 26th January, 1957. [Placed in Library. See No. S-107/57]

AMENDMENTS TO CENTRAL EXCISE RULES

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications, making certain